

VOLTAMP TRANSFORMERS LIMITED
CIN: L31100GJ1967PLC001437
Regd. Office : Makarpura, Vadodara-390014, Gujarat (India)
Phone : +91 265 2642011 / 2642012 / 3041480, Fax : +91 265 2646774 / 3041499
E-mail : voltamp@voltamptransformers.com, Website : www.voltamptransformers.com

NOTICE TO SHAREHOLDERS
TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND (IEPF) AUTHORITY

This Notice is published pursuant to the provisions of the Companies Act, 2013 read with the **Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016** ("the Rules") notified by the Ministry of Corporate Affairs effective from 7th September, 2016 and amended from time to time.

The Rules, inter alia, provide for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years to the Investor Education and Protection Fund Authority ("IEPF Authority") set up by the Central Government. Accordingly, the Company has sent individual communication to those shareholders whose shares/ dividend are liable to be transferred to IEPF Authority during FY 2019-20 under the said Rules at their latest available address. The Company has uploaded the details of such shareholders and shares due for transfer to IEPF on its website at **www.voltamptrnsformers.com**. Shareholders are requested to refer to the website of the Company to verify the details of the shares liable to be transferred to IEPF Authority.

Notice is hereby given to all such shareholders to make an application to the Company/ Registrar by 15.10.2019 with a request for claiming the unpaid dividend and the shares transferred to IEPF Authority. **It may please be noted that if no reply is received by the Company or the Registrar by 15.10.2019 the Company will be compelled to transfer the shares to the IEPF, without any further notice.**

It may also be noted that the shares transferred to IEPF, including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority as per the procedure prescribed by the IEPF Rules.

For any clarification on the matter, please contact the Company's Registrar and Transfer Agents: M/s.Link Intime India Pvt. Ltd., B- 102 & 103, Shangrila Complex, Near Radhakrishna Char Rasta, Vadodara -390020.

Tel No.: 0265-235657 – 2356794, email: vadodara@linkintime.co.in, website: www.linkintime.co.in

For, Voltamp Transformers Ltd.
Place : Vadodara
Date : September 19, 2019

Sanket Rathod
Company Secretary

E-TENDER NOTICE

E-tender No.	Name of Work	Estimated Cost
T-26/2019-20 (RFX No.- 3000005967)	Construction of store shed for 210 MW Unit fouling in alignment of proposed 2x660 MW Expansion Project Koradi.	Rs. 13,85,45,053.25
Issue Period: 30.09.2019 to 20.10.2019 upto 17.00 Hrs.	Last Date of Submission : 21.10.2019 upto 14.30Hrs.	
T-27/2019-20 (RFX No.- 3000005968)	Construction of warehouse for proposed 2x660 MW & 210 MW Expansion Project Koradi.	Rs. 4,54,16,674.78
T-28/2019-20 (RFX No.- 3000005969)	Work of construction of road and drains for proposed store shed area at TPS, Koradi.	Rs. 4,39,69,110.00
Issue Period: 30.09.2019 to 13.10.2019 upto 17.00 Hrs.	Last Date of Submission : 14.10.2019 upto 14.30Hrs.	
Contact Person: Dy. Chief Engineer (Civil), O/o Chief Engineer (C)-II, M.S.P.G.C.L., Koradi. Tel. No.:-07109-262168, Fax :- 07109 – 262238, E-mail : cgmcivil2@mahagenco.in & cecgen217@rediffmail.com		
For further details visit our Website: www.eprocurement.mahagenco.in . Agencies are requested to register themselves for future E-Tender		

DEBTS RECOVERY TRIBUNAL-I
Ministry of Finance, Department of Financial Service, Govt. of India
2nd Floor, Bhikhubhai Chambers, Opp. Dival Petrol Pump, Ellisbridge, Paldi, Ahmedabad - 380006

FORM No. 22 (Earlier 62) [Regulation 37(1) DRT Regulations, 2015]
[See Rule 52(1) of the Second schedule to the Income-tax Act, 1961]

E-AUCTION / SALE NOTICE
PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTION ACT, 1993

R.C. No. 211/2018 O.A. No. 481/2017

C/H : BANK OF INDIA, BHADRA BRANCH, (LCB) AHMEDABAD V/s.

C/D : M/S. ANIL BIOPLUS LTD .

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C/D No.1	M/S. ANIL BIOPLUS LTD. (Formerly known as Anil Bio Chem Ltd.), Registered Office At : P.O. Box No. 10009, Anil Starch Premises, Anil Road, Bapunagar, Ahmedabad - 380025.
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The under mentioned properties will be sold by public **E-auction Sale on 24th October, 2019** for recovery of sum of **Rs. 166,22,38,756.43 (Rupees : One Hundred Sixty Six Crores Twenty Two Lakhs Thirty Eight Thousand Seven Hundred Fifty Six and Paise Forty Three Sixty)** plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT - I (less amount already recovered, if any), from **M/S. ANIL BIOPLUS LTD .**

DESCRIPTION OF PROPERTY							
No. Of Lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Valuation also state Valuation given, if any, by the Certificate Debtor	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value	Reserve Price below which the property will not be sold	EMD 10% of Reserve Price or Rounded off
1.	2.	4.	5.	6.	7.	8.	9.
Lot No.						Reserve Price in Rs.	10 % EMD in Rs.
1.	Parcel of Non Agricultural free hold land admeasuring about 100943 Sq. Meters in Survey Nos. 26/1, 28/1, 28/2, 29/1, 29/2, 30/1, 30/2, 34 & 80/1 situated at mouje Nurpura, Nr. Baska, Vadodara - Halol Road, Taluka Halol, District Panchmahal, Gujarat, with all buildings, super structure owned by CD no. 1 & Bounded as Under : East : Open Land, West : Vadodara -Halol Highway, North : Property of Lucy Electric India, South : Property of Nirbhay Netting.	Not known	Not known	No	No	Rs. 27,00,00,000/-	Rs. 2,70,00,000/-
2.	Plant and Machinery lying at the plant of CD No. 1, Company at final Plot No. 137, T/P Scheme No. 12, Mouje Asarwa, Naroda, Taluka City District Ahmedabad.	Not known	Not known	No	No	Rs. 3,24,00,000/-	Rs. 32,40,000/-
3.	Plant and Machinery lying at the plant of CD No. 1, Company at Survey Nos. 26/1, 28/1, 28/2, 29/1, 29/2, 30/1, 30/2, 34 & 80/1 situated at mouje Nurpura, Nr. Baska, Vadodara - Halol Road, Taluka Halol, District Panchmahal, Gujarat,	Not known	Not known	No	No	Rs. 18,90,00,000/-	Rs. 1,89,00,000/-

TERMS & CONDITIONS :

- Auction / bidding shall only be through Online electronic mode through the E-auction website i.e. **https://drt.auctiontiger.net**
- The intending bidders should register the participation with the service provider-well in advance and get user ID and Password for participating in **E-auction**. It can be procured only when the requisite earnest money is deposited in prescribed mode below.
- EMD shall be deposited by through **RTGS / NEFT** latest by **23.10.2019** as per details as under :

Beneficiary Bank Name	Bank of India
Beneficiary Name	Disbursement Account
Beneficiary Account No.	203590200000107
Branch Address	LCB Ahmedabad
IFSC Code	BKID0002035

EMD deposited thereafter shall not be considered for participation in the E-auction.

- In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation / attorney of the company and the Receipt / Counter File of such deposit should reach to the said service provider through E-auction website by uploading soft copies on or before **23.10.2019**. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.
- Prospective bidder may avail online training from service provider **M/s. E - Procurement Technologies Ltd. (Auction Tiger) B-704, Wall Street, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380 006, Gujarat (Tel. Helpline No. +91 79 -61200546/540/517/515/530/595), Mr. Tilak Maratha, (Mobile No. +91 6351896832),** Helpline E-mail ID : gujarat@auctiontiger.net, support@auctiontiger.net and for any property related queries may contact **Mr. Priyaranjan Kumar, Officer, Mobile No. +91 9630095235, Email ID : lcb.ahmedabad@bankofindia.co.in.**
- Prospective bidders are advised to visit website **https://drt.auctiontiger.net** for detailed terms & conditions and procedure of sale before submitting their bids.
- The properties shall not be sold below the reserve price.
- The properties shall be sold in lots, with **Reserve Price as mentioned above lot-wise.**
- The bidder shall improve offer in multiples of **Rs. 1,00,000/-** during entire auction period.
- The property shall be sold "**AS IS WHERE BASIS**" and shall be subject to other terms and conditions as published on the official website of the E-auction agency.
- The highest bidder for **Lot No. 1** shall have to **deposit 25 % of their final bid amount** after adjustment of EMD already paid, by immediate next bank working day **by 4.00 P.M.** through RTGS / NEFT in the account as mentioned above.
- The highest bidder for **Lot No. 2 & 3** i.e. Plant and Machinery have to deposit the entire sale consideration / auction price, after adjustment of EMD already paid, by immediate next banking working day **by 4.00 P.M.** through RTGS / NEFT in the account as mentioned above.
- It is made clear that as regard Lot Nos. 1 and 3 are concerned, preference will be given to the bidders / Purchasers who will bid for the land and building and plant & machinery together i.e. Lot No. 1 & 3 jointly.
- The successful bidder / auction purchasers for Lot No. 1 shall deposit the balance 75 % of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through RTGS / NEFT in the account as mentioned above. In addition to the above, the purchasers for all the three lots shall also deposit **poundage fee @ 1 %** on total sale consideration money (plus Rs. 10) through DD in favour of **The Registrar, DRT - I, Ahmedabad**, The DD prepared towards poundage's fees shall be submitted directly with the office of **Recovery Officer, DRT - I, Ahmedabad**.
- In case of default of payment within the prescribed period, the deposit, after deduction of the expenses of the sale, may if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale.
- Schedule of Auction is as under :-**

Date and Time of Inspection (For Lot No. 1 and 3)	04.10.2019	Between 3.00 PM to 5.00 PM
Date and Time of Inspection (For Lot No. 2)	05.10.2019	Between 3.00 PM to 5.00 PM
Date of uploading proof of EMD/documents	23.10.2019	Up to 5.00 PM
Date and Time of Auction	24.10.2019	Between 12.00 Noon to 2.00 PM (with auto extension clause of 5 Minutes, provided sale shall be completed by 3.00 PM)

- Mr. Priyaranjan Kumar, Officer, Mobile No. : +91 9630095235** of CH Bank is hereby appointed as Receiver to supervise the entire e-auction process on behalf of this Court. The Receiver shall keep a tie up between Bank, DRT & e-auction Company. He will verify the receipt of EMD, requisite documents of bidders to qualify them to bid, supervise the bidding process & will submit his report to DRT with details of bidding & highest bidders. The Receivers will also monitor receipt of the amount from successful bidders, refund of amount to unsuccessful bidders & will act till entire e-sale process is completed. The Receiver shall submit receiver's report after completion of e-auction process.
- The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the E-auction without assigning any reasons.

Issued under my hand and seal of this Tribunal on this 12th September, 2019.

Recovery Officer-I DRT-I, Ahmedabad

OPTO CIRCUITS (INDIA) LIMITED
CIN: L85110KA1992PLC013223
Regd. Office: Plot No.83, Electronic City, Hosur Road, Bengaluru - 560 100.
Website: www.optoindia.com,
Email: investor's relations id- investorsservices@optoindia.com
Tel: 080-28521040/41/42, Fax: 080-28521094

NOTICE OF THE 27th ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING INFORMATION

Notice is hereby given that the 27th Annual General Meeting ("27TH AGM") of the Members of Opto Circuits (India) Limited., (The Company) will be held on Monday, 30th September 2019, at 10.30 AM at the Registered Office of the Company situated at Plot No.83, Electronic City, Hosur Road, Bangalore – 560 100, to transact the business as set forth in the Notice of the Meeting.

The Notice convening the said meeting are being sent to all the Members. In addition to that, full Annual Report and Notice of 27th AGM is available on the Company's Web site under URL <http://www.optoindia.com/pdf/2019-20/OCIANNUALREPORT2019.pdf>

Book Closure

Pursuant to provisions of Section 91 of the Companies Act, 2013 and Regulation 42 of SEBI (LODR) Regulations, 2015 the Register of Members and the Share Transfer Books will remain closed from 27th September 2019 to 30th September 2019 (both days inclusive) for the purpose of 27th AGM.

E – Voting

In compliance with Section 108 of the Companies Act, 2013, Rule 20 of the Companies (Management and Administration) Rules, 2014, substituted by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation 2015, the Members are provided with the facility to cast their vote(s) electronically, through e-voting services provided by Central Depository Services (India) Limited., on all resolutions set forth in the Notice. The members whose names recorded in the Register of members or in the register of beneficial owners maintained by the Depositories as on the date of cut off i.e. on 23rd September 2019 only shall be entitled to avail the facility of remote e-voting or Ballot paper.

The voting period begins on 27th September, 2019 at 9.00 AM and ends on 29th September, 2019 at 5.00 PM. E-voting facility will not be provided beyond 29th September 2019 after 5.00 pm. Once the vote on a resolution is cast by the Member, he/she/it shall not be allowed to change it subsequently. The members who have not cast their vote electronically can exercise their voting rights at the 27th AGM through polling paper. Members who have cast their votes by remote e-voting prior to the meeting may also attend the general meeting but will not be entitled to cast their vote again at the 27th AGM.

Investors who become members of the Company subsequent to the dispatch of the notice and who hold the share as on the cut-off date i.e. 23rd September 2019 are requested to send a e-mail to helpdesk.evoting@cdsindia.com with their particulars i.e. DP ID / Client ID / Folio No. to obtain login ID and password for e-voting or alternatively may write to the Company Secretary at the registered office of the Company or investorsservices@optoindia.com and also for any queries / clarification / grievances connected with e-voting.

By Order of the Board
for Opto Circuits (India) Ltd.,

Supriya Kulkarni
Company Secretary

Date : 6th September, 2019
Place : Bengaluru

POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

SOBHAGYA MERCANTILE LIMITED
(CIN: L51900MH1983PLC031671)
Registered Office: 61, Mittal Towers, B Wing, 210, Nariman Point, Mumbai-400 021
(Old Address: 1/25 & 1/26, 1st Floor, Tardeo Air Conditioned Market Society, Tardeo Road, Mumbai-400 034)
Tel No.: + 91 22 5630 1060/6630 1060; E-Mail ID: sobhagyamercantile9@gmail.com; Website: www.sobhagyamercantile.com

Open Offer for acquisition of 62,400 Equity Shares of Sobhagya Mercantile Limited ("SML"/ "Target Company") by Mr. Shrikant Bhangdiya ("Acquirer 1"), Mrs. Aarti Bhangdiya ("Acquirer 2"), Mrs. Megha Bhangdiya ("Acquirer 3"), Mrs. Sonal Bhangdiya ("Acquirer 4") and Mrs. Manisha Maniyar ("Acquirer 5") (hereinafter collectively referred to as "Acquirers")

This Post Offer Advertisement is issued by Mark Corporate Advisors Private Limited ("Manager to the Offer") on behalf of the Acquirers in connection with the Open Offer made by the Acquirers to acquire 62,400 Equity Shares of Face Value of ₹10.00 each ("Equity Shares") of the Target Company at ₹10.00 per Equity Share, representing 26.00% of the Equity Share Capital of the Target Company ("Offer"), in compliance with Regulation 18(12) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereof ("**SEBI (SAST) Regulations, 2011**") ("**Regulations**"). The Detailed Public Statement with respect to the aforementioned offer was made on June 21, 2019 (Friday) in the following newspapers:

Newspaper	Language	Edition(s)
Business Standard	English	All Editions
Business Standard	Hindi	All Editions
Mumbai Lakshadweep	Marathi	Mumbai Edition

1) Name of the Target Company	:	Sobhagya Mercantile Limited
2) Name of the Acquirers	:	1) Mr. Shrikant Bhangdiya : Acquirer 1 2) Mrs. Aarti Bhangdiya : Acquirer 2 3) Mrs. Megha Bhangdiya : Acquirer 3 4) Mrs. Sonal Bhangdiya : Acquirer 4 5) Mrs. Manisha Maniyar : Acquirer 5
3) Name of the Manager to the Offer	:	Mark Corporate Advisors Private Limited
4) Name of the Registrar to the Offer	:	Purva Sharegistry (India) Private Limited
5) Offer Details: a) Date of Opening of the Offer b) Date of Closure of the Offer	:	August 30, 2019 (Friday) September 16, 2019 (Monday)
6) Date of Completion of Payment of Consideration and communication of Rejection/Acceptance	:	Not Applicable, as no shares were tendered in the Open Offer

7) **Details of Acquisition:**

Sr. No.	Particulars	Proposed in the Letter of Offer	Actuals
7.1	Offer Price (in ₹)	₹10.00 (Rupees Ten only)	₹10.00 (Rupees Ten only)
7.2	Aggregate number of Shares tendered	62,400 Equity Shares*	Nil
7.3	Aggregate number of Shares accepted	62,400 Equity Shares*	Nil
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹6,24,000 (Rupees Six Lakhs Twenty Four Thousand only)	Nil
7.5	Shareholding of the Acquirers before Public Announcement • Number • % of Equity Share Capital	Nil N.A.	Nil N.A
7.6	Shares acquired by way of Share Purchase Agreement ("SPA") • Number • % of Equity Share Capital	82,830 34.51%	82,830 34.51%
7.7	Shares acquired by way of Open Offer • Number • % of Equity Share Capital	62,400* 26.00%*	Nil N.A.
7.8	Shares acquired after Detailed Public Statement ("DPS") • Number • % of Equity Share Capital • Price of the Shares acquired	Nil Nil Not Applicable	Nil Nil Not Applicable
7.9	Post Offer Shareholding of the Acquirer	No of Shares 1,45,230 % of Equity Share Capital 60.51%	No of Shares 82,830 % of Equity Share Capital 34.51%
7.10	Pre & Post offer Shareholding of the Public • Number • % of Equity Share Capital	Pre Offer 1,57,170 64.59% Post Offer 94,770 39.49%	Pre Offer 1,57,170 64.59% Post Offer 1,57,170 64.59%

* Assuming full acceptance in the Open Offer.

- The Acquirers accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under Regulations.
- A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the Target Company.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated August 20, 2019.

Issued by Manager to the Offer on behalf of the Acquirers:

MARK CORPORATE ADVISORS PRIVATE LIMITED
CIN: U67190MH2008PTC181996
404/1, The Summit Business Bay, Sant Janabai Road (Service Lane), Off W. E. Highway, Vile Parle (East), Mumbai-400 057
Telefax No. : +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
E-Mail ID: openoffer@markcorporateadvisors.com
SEBI Regn No.: INM000012128
Website: www.markcorporateadvisors.com

For and on behalf of the Acquirers:

Sd/- Shrikant Bhangdiya ("Acquirer 1")

Sd/- Aarti Bhangdiya* ("Acquirer 2")

Sd/- Megha Bhangdiya* ("Acquirer 3")

Sd/- Sonal Bhangdiya* ("Acquirer 4")

Sd/- Manisha Maniyar* ("Acquirer 4")

*Signed by duly constituted Power of Attorney holder, Shrikant Bhangdiya.

Place : Mumbai
Date : September 20, 2019

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